

State Vs. Mobin
FIR NO. 310/2020
PS Mayur Vihar
U/s. 394/34 IPC

11.08.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for accused through VC.

IO in person through VC. Report filed.

An application u/sec. 437 Cr.P.C. for the release of the accused Mobin on bail is moved by his Ld. Counsel.

Both the sides are heard on the application.

Ld. Counsel for accused submitted that accused is innocent and has been falsely implicated in the present case.

On the other hand, ld. APP for the state opposed the contentions of ld. Counsel on the ground that the accused is involved in 15 other cases and in the present case, chargesheet is yet to be filed and other accused persons are yet to be arrested and in case if the present accused was released on bail, he may influence the witnesses.

Considering the gravity of alleged offencess, pending investigation as co-accused is yet to be arrested and the numerous previous criminal involvement of the accused, the Court does not deem it fit to release the accused on bail. Hence, the application in hands stands dismissed.

Copy of this order be given dasti to the ld. Counsel for accused.

**BALWINDER
SINGH**

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Date: 2020.08.11 13:07:55
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(Balwinder Singh)

MM (East)/KKD/Delhi/11.08.2020

State Vs. Manoj
FIR NO. 324/19
PS Mayur Vihar
U/s.392/394/411 IPC

11.08.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for applicant / accused through VC.

An application u/sec. 437 Cr.P.C. for the release of the accused Manoj on bail is moved by his Ld. Counsel.

Both the sides are heard on the application.

Considering the facts that the investigation of the case is already over, chargesheet has also already been filed in the court and accused is detained in JC for past about 10 months, the court is of the opinion that no purpose would be served by keeping the accused behind the bars. Hence, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 20,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

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MM (East)/KKD/Delhi/11.08.2020

State Vs. Naushad
FIR NO. 011844/20
PS Gandhi Nagar
U/s.379/411 482/34 IPC

11.08.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for applicant / accused through VC.

An application u/sec. 437 Cr.P.C. for the release of the accused Naushad bail is moved by his Ld. Counsel.

Both the sides are heard on the application.

Considering the fact that the case property has already been recovered and the judicial custody of the accused is not required for any purpose, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 20,000/- with one surety of like amount. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

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